

cided that representation will be given to the people of State of Jammu and Kashmir, in their Federal Legislature after ascertaining their views and a provision has been made to that effect in the Constitution?

**The Prime Minister (Shri Jawaharlal Nehru):** (a) and (b). Reports to this effect have appeared in Pakistani newspapers.

**उत्तरी बंगाल में नदियों का परिमाण**

\*५४८. { श्री बोरबल सिंह:  
श्री रघुनाथ सिंह:

क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि क्या मूढान सरकार से उत्तरी बंगाल की नदियों का परिमाण करने की योजना में भाग लेने की प्रार्थना की गई है, और यदि हाँ, तो उस का क्या उत्तर है ?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** Yes, Sir. The Government of Bhutan are not interested in the proposal.

#### KOSI CONTROL SCHEME

\*549. { श्री L. N. Mishra:  
श्री Pandit D. N. Tiwary:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether any final decision has been made to give start to the actual work of the Kosi Control Scheme; and

(b) whether it is a fact that the Government of Bihar have been given to understand by the Government of India that something concrete in the direction of tackling the problem of Kosi would be done during the Plan period?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** (a) No, Sir.

(b) This is one of the schemes to be taken up in the Plan period.

#### THE KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT ACT

**258. Th. Lakshman Singh Charak:** Will the Minister of Commerce and

Industry be pleased to state:

(a) whether Government have framed rules under Section 5 of Act XII of 1953; and

(b) if not, when the same are to be framed and published in the Gazette?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). Rules for collection of additional excise duty have been framed under Section 5 of the Act and are attached. [See Appendix III, annexure No. 19.]

Other Rules are being finalised in consultation with the Comptroller and Auditor-General.

#### IMPORT OF RAW CASHEW NUTS

**259. Shri V. P. Nayar:** (a) Will the Minister of Commerce and Industry be pleased to lay on the Table of the House a list of importers of raw cashew nuts from Africa for the years 1950, 1951, 1952 and 1953, showing their business address and the quantity imported by each of them during each year?

(b) What, if any, is the import duty on raw cashew nuts?

(c) What is the total price paid by the importers as seen on Government records for the above years (year-wise)?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Since 1951, imports of raw cashew nuts are allowed under Open General Licence. It has not, therefore, been necessary for firms to obtain import licences. Names of imports and the quantity imported by each of them is, therefore, not readily available. A statement showing names of importers and value of licences issued to different firms during 1950 when imports were permitted against licences is, however, attached. [See Appendix III, annexure No. 20.]

(b) Raw cashew nuts are exempt from the payment of import duty.